GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 358

TO BE ANSWERED ON THE 16TH SEPTEMBER, 2020/ BHADRAPADA 25, 1942 (SAKA)

EXCESSIVE POLICE MEASURES TO ENFORCE LOCKDOWN

358. SHRI MALLIKARJUN KHARGE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been any instance of excessive police measures leading to harassment/injury/death of individuals in enforcing the COVID-19 lockdown across the country;

(b) if so, the details thereof;

(c) what action taken against such policemen who have harassed or assaulted individuals unnecessarily in the name of lockdown;

(d) whether Government has any plan to ensure that police officials do not harass individuals in the name of implementing lockdown measures; and

(e) if so, the details of the plans?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI G. KISHAN REDDY)

(a) to (e) Police and Public order are State subjects as per 7th schedule of constitution of India. Hence, the actions are taken by the respective State Governments. Data pertaining to complaints and cases registered/First Information Report (FIR) regarding harassment/injury/death of individuals in enforcing the COVID-19 lockdown across the country is not maintained centrally.

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